

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.71(MAH)/2013
CA No.


CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.02.2017

NAME OF THE PARTIES: M/s. Gupta Infratec Pvt. Ltd.
V/s.
M/s. Avinisha Realtors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Adv. Prateehi Thakar	Adv. for respondent	

ORDER

CP No.71/397-398/CLB/MB/MAH/2013

1. From the side of the Petitioner, a letter of adjournment is on record.
2. Matter is adjourned to 21.03.2017 as consented by both the sides.

17th February, 2017.

Sd/-
M.K. SHRAWAT.
MEMBER (JUDICIAL)